

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 43/AM14
SCHEDULED TO BE HELD ON 22.01.2014
(HELD ON 31.01.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 43/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled held on 22.01.2014 (held on 31.01.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri B.D. Panwar, FTDO

2. Committee confirmed Minutes of NC Meeting No. 41/AM14 and 42/AM14 held on 16.01.2014.

3. Committee, after deliberations, **approved** Case No. 13, **withdrawn** Case No. 35 and deferred other cases. RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-234	RUCHI ORGANICS LTD.	HQ F. No. 01/87/050/00063/AM14/DES-VII	Status: Deferred
NC No.:43/AM14 Dated: 31.01.2014	Adv. Lic. No. 0610031864 dated 07.05.2013	RLA F. No. 06/24/040/00004/AM14	Defer Date: 19.02.2014

Request: Fixation of adhoc norms in respect of Advance Authorization No.
07.05.2013

0610031864 dated

Decision: A copy of Representation has been forwarded to D/o C&PC on 09.01.2014. Comments awaited from D/o C&PC.
Deferred for three weeks.

Case No. A-235	LOXIM INDUSTRIES LTD.	Status: Deferred
NC No.: 43/AM14 Dated: 31.01.2014	HQ F. No. 01/87/162/00175/AM14/DES-VII	Defer Date: 19.02.2014

Request: Fixation of adhoc norms for the export product “Polyester Glass
Retardant Compound” under Para 4.4.2 of HBP Vol. I

Filled 20% Flame

Decision: A copy of request of firm has been forwarded to D/o C&PC on 26.12.2013. Comments awaited from D/o C&PC.
Deferred for three weeks.

ONLINE CASES

Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205	Defer

1		11.04.2013	Date:12.02.2014
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013. Comments awaited from D/o C&PC.		

2	Case No.:10/9/87-ALC1/2013 HQ File :01/87/050/00055/AM14/	Party Name:EASTMAN RECLAMATIONS RLA File :30/24/040/00002/AM14/	Meet No/Date:43/87-ALC1/2013 31.01.2014 Lic.No/Date:3010093640 03.05.2013	Status: Deferred Defer Date:19.02.2014
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:23/17/87-ALC1/2013 HQ File :01/87/050/00130/AM14/	Party Name:EASTMAN RECLAMATIONS RLA File :30/24/040/00005/AM14/	Meet No/Date:43/87-ALC1/2013 31.01.2014 Lic.No/Date:3010094323 03.06.2013	Status: Deferred Defer Date:19.02.2014
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.:24/17/87-ALC1/2013 HQ File :01/87/050/00131/AM14/	Party Name:EASTMAN RECLAMATIONS RLA File :30/24/040/00008/AM14/	Meet No/Date:43/87-ALC1/2013 31.01.2014 Lic.No/Date:3010094324 03.06.2013	Status: Deferred Defer Date:19.02.2014
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

5	Case No.:25/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00132/AM14/	RLA File :30/24/040/00009/AM14/	Lic.No/Date:3010094325 03.06.2013	Defer Date:19.02.2014
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

6	Case No.:5/19/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00145/AM14/	RLA File :03/94/040/00176/AM14/	Lic.No/Date:0310736575 04.06.2013	Defer Date:12.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

7	Case No.:10/17/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00117/AM14/	RLA File :03/95/040/00144/AM14/	Lic.No/Date:0310737118 10.06.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/65/2013-PC-II, dated 23.08.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.			

	Case No.:13/17/87-ALC1/2013	Party Name:PRECISION MOULDS AND DIES	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
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8	HQ File :01/87/050/00120/AM14/	RLA File :05/24/040/00095/AM14/	Lic.No/Date:0510357849 21.06.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/64/2013-PC-II, dated 23.08.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

9	Case No.:15/17/87-ALC1/2013	Party Name:PRECISION MOULDS & DIES PVT LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00122/AM14/	RLA File :05/24/040/00105/AM14/	Lic.No/Date:0510358109 26.06.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/64/2013-PC-II, dated 23.08.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

10	Case No.:41/33/87-ALC1/2013	Party Name:UNISTAR DISTRIBUTORS PVT.LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00319/AM14/	RLA File :30/24/040/00020/AM14/	Lic.No/Date:3010095757 30.07.2013	Defer Date:19.02.2014
	Decision: A D/L No. 7(300)/2013-TSW dated 10.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.:17/25/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00215/AM14/	RLA File :34/24/040/00094/AM14/	Lic.No/Date:3410037596 07.08.2013	Defer Date:12.02.2014

Decision: A D/L No. 46011/88/2008-PC-II, dated 11.10.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.

12	Case No.:4/29/87-ALC1/2013	Party Name:DSM INDIA PVT. LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00228/AM14/	RLA File :31/83/040/00081/AM14/	Lic.No/Date:3110059802 07.08.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/22/2009-PC-II, dated 28.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.12.2013. Comments awaited from D/o C&PC.			

Case No.:5/25/87-ALC1/2013	Party Name:J K TYRE & INDUSTRIES LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Approved																					
HQ File :01/87/050/00203/AM14/	RLA File :05/23/040/00200/AM14/	Lic.No/Date:0510362508 13.08.2013	Defer Date:																					
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>40119900</td><td>62/0- LCV/ LIGHT TRUCK STEEL RADIAL TYRES (TUPE TYPE) REINFORCED WITH NYLON TYRE CORD WARPSHEETS AUTOMOBILE TYRES FOR LCV/ LIGHT TRUCK APPLICATIONS</td><td>132540.000</td><td>K.G</td><td>28450689.00</td><td>469871.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>28,450,689.00</td><td>469,871.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	40119900	62/0- LCV/ LIGHT TRUCK STEEL RADIAL TYRES (TUPE TYPE) REINFORCED WITH NYLON TYRE CORD WARPSHEETS AUTOMOBILE TYRES FOR LCV/ LIGHT TRUCK APPLICATIONS	132540.000	K.G	28450689.00	469871.00 US Dollars					Total	28,450,689.00	469,871.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																		
1	40119900	62/0- LCV/ LIGHT TRUCK STEEL RADIAL TYRES (TUPE TYPE) REINFORCED WITH NYLON TYRE CORD WARPSHEETS AUTOMOBILE TYRES FOR LCV/ LIGHT TRUCK APPLICATIONS	132540.000	K.G	28450689.00	469871.00 US Dollars																		
				Total	28,450,689.00	469,871.00																		

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012200	NATURAL RUBBER RSS 1/ RSS 3/ SMR 20 / SIR 20 / STR 20 / SVR 3 L/ SVR 10	50471.000	K.G	8,698,212.00	141,319.00 US Dollars	1,533,646.00	Qty
2	40021900	SYNTHETIC RUBBER - PBR	6919.000	K.G	766,510.00	12,453.00 US Dollars	223,364.00	Qty
3	40022000	SYNTHETIC RUBBER - SBR 1502	4970.000	K.G	550,654.00	8,946.00 US Dollars	160,463.00	Qty
4	40022000	SYNTHETIC RUBBER - SBR 1712	424.000	K.G	41,768.00	679.00 US Dollars	12,171.00	Qty
5	40029100	V.P. LATEX	186.000	K.G	34,263.00	557.00 US Dollars	9,984.00	Qty
6	28030010	CARBON BLACK	33413.000	K.G	2,467,909.00	40,096.00 US Dollars	1,439,572.00	Qty
7	59021090	NYLON TYRE CORD WARPSHEET (UNDIPPED)	5567.000	K.G	1,216,333.00	19,762.00 US Dollars	957,471.00	Qty
8	72179011	BEAD WIRE	5328.000	K.G	327,945.00	5,328.00 US Dollars	75,695.00	Qty
9	38121000	RUBBER CHEMICALS - ACCELERATOR, ANTIOZONANT, RETARDERS & PEPTIZERS	517.000	K.G	578,411.00	9,397.00 US Dollars	167,255.00	Value & Qty
10	28170000	ZINC OXIDE	1962.000	K.G	120,736.00	1,962.00 US Dollars	31,525.00	Qty
11	39094020	ALL OTHER MISC. MATERIALS/ CHEMICALS VIZ. BONDIND/ COUPLING AGENT, STEARIC ACID, SYNTHETIC RESIN, PARAFFIN WAX	14765.000	K.G	1,446,028.00	23,494.00 US Dollars	377,572.00	Value & Qty
12	29072100	RESORCINOL	53.000	K.G	16,968.00	276.00 US Dollars	4,431.00	Qty
13	73121030	STEEL TYRE CORD	10683.000	K.G	1,643,804.00	26,707.00 US Dollars	479,010.00	Qty
Total					17,909,541.00	290,976.00		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7(86)/2013-TSW dated 22.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LCV / Light Truck Steel Radial Tyres (Tube Type) Reinforced With Nylon Tyre Cord Warp Sheet	100 kg	1. Natural Rubber	38.07 kg
		2. Synthetic Rubber – PBR	5.220 kg
		3. Synthetic Rubber - SBR 1502	3.75 kg
		4. Synthetic Rubber - SBR 1712	0.32 kg
		5. V.P. Latex	0.140 kg
		6. Carbon Black	25.21 kg
		7. Nylon Tyre Cord Warp Sheet (Undipped)	4.20 kg
		8. Bead Wire	4.02 kg
		9. Rubber Chemical : Accelerator, Anti ozonant, Retarders & Peptizers	0.39 kg
		10. Zinc Oxide	1.480 kg
		11. Miscellaneous Chemicals – Bonding / Coupling agent, Stearic Acid, Synthetic Resin, Paraffin Wax	11.140 kg
		12. Resorcinol	0.04 kg
		13. Steel Tyre Cord	8.06 kg

Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.

14	Case No.:6/25/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00204/AM14/	RLA File :05/23/040/00210/AM14/	Lic.No/Date:0510362948 20.08.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/37/2013-PC-II, dated 11.10.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.11.2013. Comments awaited from D/o C&PC.			

15	Case No.:36/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00260/AM14/	RLA File :34/24/040/00111/AM14/	Lic.No/Date:3410037712 23.08.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/88/2008-PC-II, dated 26.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

	Case No.:38/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
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16	HQ File :01/87/050/00262/AM14/	RLA File :34/24/040/00120/AM14/	Lic.No/Date:3410037804 04.09.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/88/2008-PC-II, dated 26.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

17	Case No.:18/29/87-ALC1/2013	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00242/AM14/	RLA File :05/23/040/00191/AM14/	Lic.No/Date:0510364728 05.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 26.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.:15/29/87-ALC1/2013	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00239/AM14/	RLA File :05/23/040/00165/AM14/	Lic.No/Date:0510364980 09.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/90/2013-PC.II dated 28.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

19	Case No.:16/29/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00240/AM14/	RLA File :05/23/040/00189/AM14/	Lic.No/Date:0510364997 09.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 28.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

20	Case No.:1/29/87-ALC1/2013	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00225/AM14/	RLA File :08/24/040/00256/AM14/	Lic.No/Date:0810124595 10.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/75/2013-PC.II dated 16.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

21	Case No.:2/29/87-ALC1/2013	Party Name:VASA PHARMACHEM P.LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00226/AM14/	RLA File :08/24/040/00263/AM14/	Lic.No/Date:0810124713 12.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/86/2013-PC.II dated 27.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

22	Case No.:37/29/87-ALC1/2013	Party Name:EXECHON	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00261/AM14/	RLA File :34/24/040/00115/AM14/	Lic.No/Date:3410037915 13.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/88/2013-PC.II dated 29.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:39/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00263/AM14/	RLA File :34/24/040/00128/AM14/	Lic.No/Date:3410037903	Defer Date:12.02.2014

23			13.09.2013	
	Decision: A D/L No. 46011/88/2008-PC-II, dated 26.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

24	Case No.:5/30/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00270/AM14/	RLA File :03/95/040/00461/AM14/	Lic.No/Date:0310749960 17.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/65/2013-PC.II dated 27.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.:40/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00264/AM14/	RLA File :34/24/040/00144/AM14/	Lic.No/Date:3410037994 18.09.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/88/2008-PC-II, dated 26.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

26	Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 7(61)/2013-TSW dated 10.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

27	Case No.:35/33/87-ALC1/2013	Party Name:ET ELASTOMER TECHNIK INDIA PRIVATE LIMITED	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00313/AM14/	RLA File :08/24/040/00291/AM14/	Lic.No/Date:0810125251 30.09.2013	Defer Date:19.02.2014
	Decision: A D/L No. 7(301)/2013-TSW dated 12.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

28	Case No.:1/32/87-ALC1/2013	Party Name:VINA YAK POLYMERS	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00277/AM14/	RLA File :13/24/040/00027/AM14/	Lic.No/Date:1310044599 03.10.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/92/2013-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

29	Case No.:6/30/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00271/AM14/	RLA File :32/24/040/00013/AM14/	Lic.No/Date:3210068104 04.10.2013	Defer Date:19.02.2014
	Decision: A D/L No. 46011/97/2006-PC.II dated 19.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:43/33/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00321/AM14/	RLA File :30/24/040/00031/AM14/	Lic.No/Date:3010097491	Defer Date:19.02.2014

30			10.10.2013	
	Decision: A D/L No. 7(299)/2013-TSW dated 11.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

31	Case No.:44/33/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00322/AM14/	RLA File :30/24/040/00032/AM14/	Lic.No/Date:3010097492 10.10.2013	Defer Date:19.02.2014
	Decision: A D/L No. 7(299)/2013-TSW dated 11.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

32	Case No.:1/36/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00333/AM14/	RLA File :30/24/040/00026/AM14/	Lic.No/Date:3010098428 21.11.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to DIPP on 09.01.2014. Comments awaited from DIPP.			

33	Case No.:25/37/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00360/AM14/	RLA File :30/24/040/00041/AM14/	Lic.No/Date:3010098871 06.12.2013	Defer Date:19.02.2014
	Decision: RLA, Ludhiana has been requested through e-mail on 08.01.2014 for furnishing application expeditiously. Application awaited from RLA, Ludhiana.			

34	Case No.:1/40/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Deferred
	HQ File :01/87/050/00363/AM14/	RLA File :04/24/040/00286/AM10/	Lic.No/Date:0410153492 24.12.2013	Defer Date:19.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 17.01.2014. Comments awaited from D/o C&PC.			

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Case No.:1/43/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:43/87-ALC1/2013 31.01.2014	Status: Withdrawn																																																
HQ File :01/87/050/00391/AM14/	RLA File :08/24/040/00454/AM14/	Lic.No/Date:0810128024 16.01.2014	Defer Date:																																																
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39075000</td><td>62/0- Alkyd Resin C 1032 (Resin content 60 +/- 2%)</td><td>96000.000</td><td>K.G</td><td>9792000.00</td><td>153000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>9,792,000.00</td><td>153,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>38231900</td><td>Distilled Fatty Acid</td><td>18624.000</td><td>K.G</td><td>1,408,000.00</td><td>22,000.00 US Dollars</td><td>0.00</td><td>Qty</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39075000	62/0- Alkyd Resin C 1032 (Resin content 60 +/- 2%)	96000.000	K.G	9792000.00	153000.00 US Dollars					Total	9,792,000.00	153,000.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	38231900	Distilled Fatty Acid	18624.000	K.G	1,408,000.00	22,000.00 US Dollars	0.00	Qty									
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																													
1	39075000	62/0- Alkyd Resin C 1032 (Resin content 60 +/- 2%)	96000.000	K.G	9792000.00	153000.00 US Dollars																																													
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Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																											
1	38231900	Distilled Fatty Acid	18624.000	K.G	1,408,000.00	22,000.00 US Dollars	0.00	Qty																																											

2	29173500	Phthalic Anhydride	27840.000	K.G	2,816,000.00	44,000.00 US Dollars	0.00	Qty
3	29054500	Glycerine	17184.000	K.G	704,000.00	11,000.00 US Dollars	0.00	Qty
4	29023000	Toluene Condn.: - This Lic issued under para 4.7.1 of H.B. 2009-14 norms fixed by ALC vide M.No.47/87- ALC1/2011 dtd. 22.02.2012 RLA F.No.08/24/40/0181/AM12	40320.000	K.G	3,392,000.00	53,000.00 US Dollars	53,000.00	Qty
				Total	8,320,000.00	130,000.00		

Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 47/87- ALC1/2011 held on 22.02.2012 (RLA F. No. 08/24/40/181/AM12). Hence, the case was **withdrawn**.

Meeting ended with thanks to Chair and all participants.
